

(Open Court)

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH, ALLAHABAD

Allahabad this the 03rd day of December, 2001.

Q U O R U M :- Hon'ble Mr. Justice R.R.K. Trivedi, V.C.
Hon'ble Mr. C.S. Chadha, Member- A.

Orginal Application No. 663 of 1995.

1 Anil Kumar Oraon a/a 36 years S/o Late Khote Ram Oraon
R/o 162/9-A, South Malaka, Allahabad.

2 Nirmal Kumar Bhengra a/a 35 years S/o Late Mundla Bhengra
R/o 10/63 B, Kakarmatta, Varanasi.

.....Applicants

Counsel for the applicants :- Sri A.K. Sinha

V E R S U S

1. Union of India through the General Manager,
Northern Railway, Baroda House, New Delhi.
2. Dy. Chief Commercial Manager (Claims), Northern
Railway, Station Building, Varanasi Cantonment.

.....Respondents

Counsel for the respondents :- Sri P. Mathur

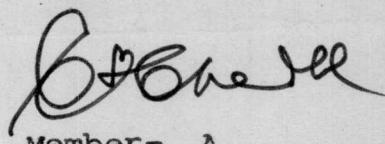
O R D E R (Oral)

(By Hon'ble Mr. Justice R.R.K. Trivedi, V.C.)

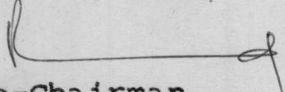
By this application under section 19 of the
Administrative Tribunals Act, 1985, applicants have prayed
for direction to respondents to treat the applicants in
regular class IV service since 19.04.1984 to 21.08.1986 i.e.
the date from which they were appointed in the capacity of
substitutes. Applicants have been granted this relief on
13.02.1997 (annexure SCA- I). The approval granted is
ex-post facto. After the aforesaid order, applicants were
declared successful in screening test held on 16.08.1999.

The applicants, thereafter, appeared in the written test for selection for the post of clerk-cum-typist grade in the scale of Rs. 3050- 4590/- . In this test, only applicant No.1 was ^{100% passed} ~~passed~~, however, applicant No. 2 ^{was} ~~was~~ failed. By order dated 06.09.1999, panel was declared in which applicant No. 1 has been placed in the panel of selected candidates to class III grade. Thus the relief, which has been prayed in this O.A has been granted to the applicant. Sri A.K. Sinha, learned counsel for the applicants further submitted that the question of seniority has not been decided, as clerk. For this purpose, applicant No. 1 may file representation before the competent authority which shall be considered and decided accordingly within a period of three months from the date copy of this order is filed. Subject to aforesaid, this O.A is disposed of finally.

2. There will be no order as to costs.



Member- A.



Vice-Chairman.

/Anand/